

**Simplification of child adoption procedure**

315. SHRI D. KUPENDRA REDDY: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that there is huge difference between the number of children available with the adoption agencies in comparison to the list of parents wanting to adopt child and if so, the details thereof; and

(b) whether Government has taken any initiatives to simplify the existing child adoption procedure to help the childless couples, if so, the details thereof?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) As per information provided by Central Adoption Resource Authority as on 18.02.2016, the number of children available for adoption is 1619, whereas, the number of prospective adoptive parents is 7331.

(b) The adoption procedure has been simplified and made online through Child Adoption Resource Information and Guidance System (CARINGS) since August, 2015. The roles and responsibilities of authorities and agencies concerned, the timelines for completing various procedures in the process of adoption have been clearly defined in the adoption guidelines.

**Consideration of compulsory sex determination**

316. SHRI. T.K. RANGARAJAN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government is considering compulsory sex determination; and

(b) if so, the reasons therefor?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) and (b) There is no proposal under consideration of the Government to make pre-natal sex determination compulsory under the PC & PNDT Act, 1994 and Rules thereunder.

**Rehabilitation schemes for Vrindavan based widows**

317. SHRI MANSUKH L. MANDAVIYA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to refer to answer to Unstarred Question no. 2160 given in Rajya Sabha on 12th December, 2012 and state: